

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 2**

**IN THE MATTER OF:**  
**Ram Dhari Mal & Sons**

**CP (IB) No.17/Chd/Hry/2019**  
**...Petitioner-Operational Creditor**

**Versus**

**Ramprastha Promoters & Developers Pvt. Ltd.** ...Respondent-Corporate Debtor

**Under Section: 9, IBC 2016**

**Order delivered on 22.04.2024**

**CORAM:**  
**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Abhishek Grover with Mr. Parveen Kumar Aggarwal, Advocates.

**For the Respondent** : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate with Ms. Swati Vashisht, PCA.

**ORDER**

Counsel for the petitioner-Operational Creditor is present as well counsel for the respondent-Corporate Debtor. The matter is at the stage of arguments, since the Hon'ble Member (Technical) is not present in the Court and also refused to conduct the Court's matter, the matter is now posted to 15.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**